

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1113/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

RJ Sales Corporation

.....Applicant

Vs.

EFS Facilities Services (India) Pvt. Ltd.

.....Respondent

Order delivered on 03.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Nikhil Verma, Adv.
Mr. Rishabh Jain, Adv.

For the Respondent

:

ORDER

Learned counsel for the applicant states that as per instructions the talks for settlement are in progress and seeks adjournment. For further consideration on 30.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

